

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 55 OF 2018

Dated: 17th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of

Guttaseema Wind Energy Company Pvt. Limited & Anr.Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-1

ORDER

The learned counsel, Mr. Anand K. Ganesan, appearing for the Respondent, prays for another three weeks' time to file reply to the appeal memo.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

Another three weeks time is granted to the learned counsel appearing for the Respondent. He may file the same with IA by 07.08.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 28.08.2018, after duly serving copy on the other side.

List the matter on **10.09.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member